categorically that we are opposed to the presence of foreign troops on any soil. This is the exact position.

So far as bilateral relations with Pakistan are concerned, the latest between the two countries happens to be the Simla Agreement. Whatever happened before the Simla Agreement, it is best forgotten and the Simla Pact spirit has to be maintained hereafter. Some normalisation has taken place in respect of certain matters, like cultural relations and to some extent, trade. But much remain to be done. As hon. Members are aware, the actual implementation of an agreement between two nations is not a simple thing. It is attended with so many other tensions so many other influences and so many other events supervening between the conclusion of the agreement and the time we are referring to. Therefore, in the first place, we should address our appeal to Pakistan. After the new Government has taken over, a very congenial climate has been created in the sense that President Zia of Pakistan has himself sent a very warm message to our Prime Minister where a pointed reference has been made to the Simla Agreement. Now, we are working on that, following it up and we have talked to them. Our Foreign Secretary is going to Islamabad; we are not allowing any souring of these relations and we are not losing any time in taking further steps and having further talks in regard to all the outstanding matters which have got to be decided by bilateral agreement This is the position.

श्रीमती कृष्ण साही (बेगूसराय): मंत्री महोदय ने जो वक्तव्य सदन में दिया है उस में उन्होंने काफी व्यापक रूप से सभी बिन्दुओं पर प्रकाश डाला है। मैं इसका सहर्ष समर्थन करती हूं।

आप सभी जानते हैं कि हमारे पड़ोस के क्षेत्रों में कुछ महीनों से जो घटनाएं घट रही हैं, उससे हम सभी का चिन्तित होना स्वाभाविक है। अपने वक्तव्य में मंत्री महोदय ने भी बताया है कि सरकार काफी गम्भीर रूप से इस पर चिन्ता प्रकट कर रही है और कार्रवाई भी कर रही है। इस सम्बन्ध में मुझे कुछ नहीं कहना है। मैं समझती हूं कि उनका उत्तर काफी संतोषप्रद है। लेकिन मैं केवल एक स्पष्टीकरण चाहती हूं। मैं जानना चाहती हूं कि तत्कालीन सरकार ने उस समय क्या इस के सम्बन्ध में कोई प्रोटेस्ट किया था या नहीं और इस संबंध में तत्कालीन सरकार ने कौन सी कार्रवाई की थी?

श्री पी. वी. नरसिंह राव: ये जो घटनाएं घटी हैं, लगता है कि ये दो सरकारों के बीच घटी हैं। एक तरह से हमने अपनी प्रतिक्रिया प्रकट कर दी है------

श्री जी. एम. बनातवाला: अनइक्वीवोकल कंडेमनेशन होना चाहिये।

Let there be a firm and an uneqivocal condemnation.

श्री पी. वी. नरसिंह राव: अपनी प्रतिक्रिया को इस सरकार ने स्पष्ट शब्दों में प्रकट किया है।

13.45 hrs

SUPPLEMENTARY DEMANDS FOR GRANTS (GENERAL), 1979-80.

THE MINISTER OF FINANCE AND INDUSTRY (Shri R. Venkataraman): I beg to present a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1979-80.

13.45 hrs.

CONSTITUTION (FORTY-FIFTH AMENDMENT) BILL*

गृह मंत्री (श्री जैल सिंह): अध्यक्ष महोदय, मैं प्रस्ताव करता हूं कि भारत के संविधान का और संशोधन करने वाले विलेयक को पुरःस्थापित करने की अनुमति दी जाए।

*Published in Gazette of India extraordinary, Part-II, Section 2, dated 23.1.1980.